CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560038. Dated: 8 SEP 1993

APPLICATION NO(S) 737 of 1993

TO. Nayak Ys Hubic Rhy workshop, Hushing.

1 Sri Govindappa Annappa Nayak,
Slo. Annappa Nayak,
Alica Shunting Masler Grade-II
T. No. 4986, yard Shop,
8/9/11/1 Railway Workshop, Hubli.

- D Sri. K. N. Subba Reddy, Advocate, 200, 10th Corrs, Wilson Garden, Bangalose-27.
- 3) Works Manager/ UBLS Railway Workshop, SCR, Hubli
- 4) The Dy Chief Mechanical Engineer S. C. Rhy Workshop, Hubbi

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the above said application(s) on 06-9-93

Of Issued

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

PRESENT:

DATED THIS THE SIXTH DAY OF SEPTEMBER 1993

Hon'ble Mr. Justice P.K. Shyamsundar ... Vice-Chairman

Hon'ble Mr. V. Ramakrishnan ... Member [A]

APPLICATION NUMBER 737 OF 1993

Govindappa Annappa Nayak, S/o Annappa Nayak Aged 44 years, Working as Shunting Master Grade-II T.No.4986, Yard Shop, Hubli (Railway Workshop).

.. Applicant.

By Sri K.N.Subba Reddy, Advocate,

v.

- Works Manager/UBLS, Hubli Railway Workshop (SCR,, Hubli.
- The Deputy Chief Mechanical Engineer, South Central Railway Workshop, Hubli.

.. Respondents.

This application having come up for admission to-day, Hon'ble Vice-Chairman made the following:-

ORDER

1. In the absence of Shri K.N. Subba Reddy, learned counsel for the applicant, we simply directed notice of the application. Later his learned junior Shri Sundaram appeared and asked that we should stay the reversion order at Annexure A-2. Counsel says that the applicant who is now working as a Shunter has been reverted to the lowest in the cadre and will have to work as Khalasi. Be that as it may we are also told that the applicant

has preferred an appeal from the orders of DA imposing the penalty of reversion, copy at Annexure A-3 dated 25.8.1993. The appellate authority is yet to dispose of that appeal which, however, is The applicant could have asked the Appellate fairly recent. Authority to stay the order of reversion. Counsel says that, that was done but it was not fruitful. However, we direct Appellate Authority to dispose of the appeal by the applicant within two months from the date of receipt of a copy of this order. In the meanwhile the order of reversion at Annexure A-2 shall stand stayed during the pendency of the appeal. Send a copy of this order to Respondent 2 for information. With the above observations this application stands disposed off finally.

MEMBER, A,

VICE-CHAIRMAN

THUE COPY